to amend the Contract Labour (Regulation & Abolition) Act, 1970 is under consideration of the Government.

(c) and (d) There is no provison for regularization of the contract labour under the Contract Labour (Regulation & Abolition) act, 1970. Hence no such proposal is under consideration.

Elimination of Child Labour

†349. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is committed to eliminate child labour;
- (b) whether Government proposes to launch any drive against Child labour in the wake of rapidly increasing child labourers in the country;
- (c) whether the child labourers are mostly working in small scale and domestic industries in the country;
 - (d) whether the existing child labour laws are repeatedly being violated; and
- if so, whether Government proposes to frame stringent laws against child labour?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) Yes, Sir.

- (b) The total number of working children in the country has declined from 1.26 crore as per the Census 2001 to 43.53 lakh as per Census 2011 which shows 65% reduction. However, efforts to eliminate child labour especially in hazardous occupations and processes continues to be a priority of the Government.
- (c) As per 2001 Census, the child labourers were mostly working in Pan, Bidi, construction, domestic work, spinning and weaving etc. Sectoral dis-aggregated data on child labour from 2011 Census is not available.
 - Yes, Sir. (d)
 - (e) Yes, Sir.

Discrimination in payment of wages by private steel companies in Chhattisgarh

- †350. DR. BHUSHAN LAL JANGDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the proportion of the number of workers belonging to Chhattisgarh, working in the private steel factories situated in Birgaon town of district Raipur in Chhattisgarh;

[†]Original notice of the question was received in Hindi.